LShn Satish Chandra.] bhai Shah, I beg to lay on the Table under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 1002, dated the 16th October 1958, publishing an amendment in the Khadi and Village Industries Commission Rules, 1957. [Placed in Library. See No. LT-986/58.1

Statement re

ADMINISTRATION REPORT (1955-56) OP THE **DELHI ROAD TRANSPORT AUTHORITY**

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI S. K. PATIL): Sir, I beg to lay on the Table a copy of the Administration Report of the Delhi Road Transport Authority for the year 1955-56. [Placed in Library. See No. LT-1004/58.]

EIGHTH ANNUAL REPORT (1957-58) OF .UNION PUBLIC SERVICE COMMISSION

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): Sir, on behalf of Shri B. N. Datar, I beg to lay on the Tab'.e. under clause (1) of article 323 of the Constitution, a copy of the Eighth Annual Report of the Union Public Service Commission for the period 1st April, 1957 to 31st March, 1958. [Placed in Library. See No. LT-1034/58.]

NOTIFICATION PUBLISHING AMENDMENT TN THE DELHI ELECTORAL COLLEGE (ELECTION OF MEMBERS) RULES, 1958

THE MINISTER OF LAW (SHRI A. K. SEN) : Sir, I beg to lay on the Table, under subsection (3) of section 28 of the Representation of the People Act, 1950, a copy of the Ministry of Law (Department of Legal Affairs) Notification G.S.R. No. 869, dated the 24th September 1958, publishing an amendment in the Delhi Electoral College (Election of Members) Rules, 1958. [Placed in Library. See No. LT-992/58.]

THE ANDAMAN AND NICOBAR ISLANDS HINDU MARRIAGE REGISTRATION RULES, 1958

SHRI A. K. SEN: Sir, I also beg to lay on the Table, under sub-section

(3) of section 8 of the Hindu Marriage Act, 1955, a copy of Notification No. HMA|8|(1)&(4)1|58, dated the 30th July, 1958, publishing the Andaman and Nicobar Islands Hindu Marriage Registration Rules, 1958, issued by the Chief Commissioner, Andaman and Nicobar Islands. [Placed in Library. See No. LT-993/58.]

STATEMENT ON DEVELOPMENTS IN PAKISTAN AND ON BORDER INCIDENTS

■ THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): Sir, I beg to lay on 'the Table a statement on the recent developments in Pakistan and on border incidents. [See Appendix XXin, Annexure, No. 4A.]

(I) THE TEA (ALTERATION IN **DUTIES OF CUSTOMS AND EX** CISE) BILL, 1958

- (II) THE POISONS (AMENDMENT) BILL, 1958.
- (III) THE HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1958.

SECRETARY: Sir, I beg to lay on the Table the following Bills as passed by the Lok Sabha and transmitted to this House:

- 1. The Tea (Alteration in Duties of Customs and Excise) Bill, 1958.
- 2. The Poisons (Amendment) Bill, 1958.
- 3. The High Court Judges (Conditions of Service) Amendment Bill, 1958.

The Speaker has certified that the Tea (Alteration in Duties of Customs and Excise) Bill, 1958, is a Money Bill.

STATEMENT RE GOVERNMENT BUSINESS

THE MINISTER dp PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, with your permission, may I make an announcement on the order of Government business in this House for the current week?